Office note as to Serial action (if any) Order with Signature No. of Date of taken on order Order Order 4 16.11.94 Heard on Misc.application No.669/94 for restoration of Original application which was dismissed for default on 10.11.1994. The counsel Shri R.K.Nayak submitted that he met with an accident on way to Court and he 24/94/84 could not attend the Court. Shri Akhaya Mishra for the respondents who is served S.04.80 with a copy of the application has no dt. 26.10. qq reason to dispute this fact. For the reasons stated in the application, Notices may Misc.application is allowed and original pe direa application is restored to file setting Mo-Akhaya te aside the order of dismissal. List it for admission on 17.11.1994. Mrshow, A-2-C on pro direction VICE_CHAIRMAN ef Houlple TIVE Court. 5. 17.11.94 Leaving liberty to the petitioner to make a representation to the Income Tax Department for refund of the tax deducted we rejected the application at the admission stage. Vice-Chairman Mdj. to 10-x1.94 Gor admission. ME. AKbuza Km. Mishou, Asc his appeared

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